

X
ITEM NO.38

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).2915/2012
(From the judgement and order dated 13/02/2012 in CRLA No.2694/1982,
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

BRIJENDRA SINGH & ORS.	Petitioner(s)
VERSUS	
STATE OF U.P.	Respondent(s)
(With appln(s) for bail)	

Date: 09/07/2012 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE T.S. THAKUR
HON'BLE MR. JUSTICE FAKKIR MOHAMED IBRAHIM KALIFULLA

For Petitioner(s) Mr. Satyajit A Desai, Adv.
 Ms. Anagha S.Desai, Adv.
 Mr. Somanatha Padhan, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Learned counsel for the petitioners seeks time to file
some additional documents, inter alia, documents showing age of
the petitioners and the period undergone by them.
Post after six weeks.

(N.K. Goel)
Court Master

(Veena Khera)
Court Master